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- (b) The Committee which is headed by Chief Secretary, Govt. Gujarat, has representatives from the Governments of Haryana Karnataka, Manarashtra, Orissa and Tamil Nadu and the National Informatics Centre. The terms of reference of the Committee are as follows:-
- (i) Simplification of procedure for various approvals of industrial projects at the State level.
- (ii) Prescription of a single format for the multiplicity of approval required at the State level.
- (iii) Format for monitoring investboth domestic and ment approvals, foreign.
- (iv) Suggest simplification of land acquisition laws and procedure industrial ventures.

### Setting up of industries in Kanpur Dehat

- 5934. SHRI RAMNATH KOVIND: Will the PRIME MINISTER be pleased to state:
- (a) whether it is a fact that Kanpur Dehat district in U.P. been declared an industrially as backward district;
- (b) if so, what specific steps the Central Government have taken promote setting up of new industrial units in the said district:
- (c) whether the Central Government have any proposal to set up any industrial projects in Dehat district;
  - (c) if so, the details thereof; and
  - (e) if not, the therefor? reasons

THE MINISTER OF STATE THE MINISTRY OF INDUSTRY (S)IRIMATI KRISHNA SAHI):

(a) to (e) Kanpur Dehat is a Centrally declared Industrially backward area Industrialisation of a State is primarily the responsibility of the State Government concerned

Central Government supplement such efforts wherever possible.

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#### Problems in Khadi and Village Industries sector in Kerala

5935. SHRIMATI KAMLA SINHA: SHRI RANJAN PRASAD YADAV:

Will the PRIME MINISTER be pleased to state:

- (a) whether it is a fact that the Khadi and Village industries sector in Kerala is facing a grave crisis with more than 80 per cent of Khadi institutions reported defunct due to a lack of funds and technical assistance; and
- (b) if so, what are the reasons therefor and what steps are proposed to be taken by Government to ensure the survival and healthy recovery of the Khadi and Village industries in Kerala?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): (a) No Sir.

(b) Does not arise.

### Closure of Mandya National Paper Mills Limited

5936. SHRI K. RAHMAN KHAN: Will the PRIME MINISTER be pleased to state: <u>30</u>

- (a) whether the Hindustan Paper Corporation of India Limited has desubsidiary cided to close down its company, Mandya National Paper Mills Limited, in Karnataka:
- (b) if so, the reasons for the closure of the unit; and
- (c) what is the total amount invested by the Hindustan Paper Corporation of India, so far, in this company after it has taken offer?

THE MINISTER OF STATE TN THE MINISTRY OF INDUSTRY

(SHRIMATI KRISHNA SAHI): (a) and (b) Mandya National Paper Mill, Karnataka, is under reference BIFR. BIFR has reached the prima-facie conclusion that the company has become unviable and it is not possible to rehabilitate It is therefore; just equitable and in public interest that the company should be wound up. BIFR has accordingly issued a notice for winding up of the company. However, final decision of BIFR is awaited.

(c) The total amount invested by Hindustan Paper Corpn. in Mandya National Paper Mills Ltd. upto 31.3 1994 by way of share capital loan and accrued/due interest thereon is Rs. 110.75 crores (Prov.).

# Inclusion of minorities in Selection Committee of P.S.Ns.

5937, SHRI K. RAHMAN KHAN: Will the PRIME MINISTER be pleased to state:

- (a) what are the concrete steps taken by the Ministry to provide fair representation to minorities in the public sector enterprises of the department;
- (b) the details of public sector enterprises which have included members of minorities in the selection committee and the names of such members enterprise-wise; and
- (c) the details of public sector enterprises, where no representatives of the minorities have been included in selection committees and the reason for non-inclusion?

IN THE MINISTER OF STATE THE MINISTRY OF INDUSTRY KRISHNA SAHI): (SHRIMATI (a) No reservation for minorities is applicable to recruitments in public sector enterprises. However, enterprises have been instructed to include one member belonging to miin all Selection nority community Committees Boards for making rec. ruitment to 10 or more vacancies in Group C or Group D posts services.

(b) and (c) The information is being collected and will be laid on the table of the House.

# Joint venture for manufacture of Maruti Components

5938, SHRI KRISHNA KUMAR BIRLA: Will the PRIME MINISTER be pleased to state:

- (a) whether the Non-Resident Indians have joined hands with India's automobile giant, Maruti Limited, for the manufacture of components for the Maruti vehicle.
- (b) if so the details of the agreemen; signed in this regard;
- (c) whether Government have approved the joint venture agreement: and

### (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRIMATI KRISHNA SAHI): (a) and (b) Maruti Udyog Limited (MUL) has signed an Agreement with M|s. Caparo Group Ltd. located in the U.K. and owned by Mr. Swaraj Paul who is an NRI and Mr. M.D. Jindal who is an Indian National and is also associated with Maruti as a Joint Venture partner, for setting up a Joint Venture company. This new incorporated as project Maruti Limited will be supplying Body Press Panels to Maruti. project will have an approximate investment of Rs. 3700 lakhs. project will have a debt-equity ratio of 2:1. The break-up of equity among joint venture partners will be as follaws:---

# Caparo-60 per cent MUL-20 per cent Jindal-20 per cent

(c) and (d) Caparo Maruti Limited has obtained necessary approvals from Government of India. The Project is expected to be completed by April. 1995. 11